

**INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH "SMC-2": NEW DELHI  
(Through Video Conferencing)**

**BEFORE  
SHRI R.K. PANDA, ACCOUNTANT MEMBER**

ITA No. 6357/Del/2019  
Asstt. Year 2011-12

Smt. Renu C/o RRA TAXINDIA D-28, South Extn. Part-1 New Delhi – 110 049 PAN AFTPR2806K (Appellant)	Vs.	ITO, Ward-2 Karnal  (Respondent)
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Assessee by:	Shri Tarun Kumar, Shri Deepesh Garg, Advocate
Department by :	Shri Farat Khan, Addl. CIT (DR)
Date of Hearing	18/02/2021
Date of pronouncement	18/02/2021

**ORDER**

**PER R.K. PANDA, AM**

This appeal filed by the assessee is directed against the order dated 3<sup>rd</sup> June, 2019 passed by the Ld. CIT (A) Karnal relating to assessment year 2011-12.

2. Ld. Counsel for the assessee filed an application seeking withdrawal of the appeal filed by the assessee on the ground that

assessee has opted to settle the dispute under Vivad Se Vishwas scheme 2020 and has received Form No. 3. In view of the above submission of the Ld. Counsel for the assessee and in absence of any objection from the side of the Ld. Addl. CIT(DR), the request of the assessee seeking withdrawal of the appeal is allowed. The appeal filed by the assessee is accordingly dismissed.

**Order pronounced in the open court at time of hearing itself i.e. on 18<sup>th</sup> February, 2021.**

**sd/-**

**(R.K. PANDA)  
ACCOUNTANT MEMBER**

Dated: 18/02/2021

***Veena***

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1. Applicant
2. Respondent
3. CIT
4. CIT (A)
5. DR:ITAT

ASSISTANT REGISTRAR  
ITAT, New Delhi